

Annexure 2
Sneh Exports Private Limited
Date of Commencement of CIRP 24.07.2026
List of Creditors as on 11.08.2026

LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	SAI KRIPA INDENTING	06.08.2026	743,462,189	743,462,189	0	0	-	Please refer Foot Notes
1	Total		743462189	743462189	0	0	0	

1. The claim has been admitted on the basis of the proof of claim and supporting documents submitted by the claimant and other information presently available, subject to reconciliation with the books and records of the Corporate Debtor upon their receipt
2. As per Regulation 14 of CIRP Regulations, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
3. The Employees' Provident Fund Organisation ("EPFO"), vide its communication dated 7 August 2026, reported NIL dues under the Provident Fund Accounts Section, Recovery/RRC and sections 14B and 7Q of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Further, no quantified claim or determination under section 7A existed as on the insolvency commencement date, i.e., 24 July 2026. Accordingly, no amount has been admitted in favour of EPFO and EPFO has not been included in the List of Creditors. Any subsequent submission by EPFO shall be considered only to the extent that it is supported by records evidencing a liability existing and ascertainable as on the insolvency commencement date and is otherwise maintainable under the Insolvency and Bankruptcy Code, 2016.

Garima Diggiwal
Interim Resolution Professional
Sneh Exports Private Limited



Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158
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